

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

1026/ND/2018

IN THE MATTER OF:

M/s. East Asia Developers Pvt. Ltd.

...PETITIONER

Vs.

ROC

...RESPONDENT

Section

Under Section 252

Order delivered on 18.10.2019

Coram:

JUSTICE (RETD.) RAJESH DAYAL KHARE, HON'BLE MEMBER
(JUDICIAL)

MS. SUMITA PURKAYASTHA, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor :

For the Respondent/ Corporate-debtor :Mrs. SweetyKhattar Kumar,
AROC

ORDER

None present on behalf of the applicant. On earlier dates 25th September 2019 and 21st August, 2019 also none was present on behalf of the applicant. Learned AROC is present. Accordingly the present petition dismissed for non-prosecution. Dismissed.

(Sumita Purkayastha,
Member (T)

(Rajesh Dayal Khare,
Member (J)